

## IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

OA NO. 1348 OF 2024

IN THE MATTER OF:

ANAND PURI GOVIND GARH TANK

ROAD RESIDENT WELFARE ASSOCIATION ...PETITIONERS

VERSUS

GNCTD &amp; ORS.

...RESPONDENTS

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INDEXFILED BY:  
KALINDI COLLEGE

THROUGH


MOHINDER J.S. RUPAL  
CHAMBER NO. 212, BLOCK - III

NEW DELHI

DELHI HIGH COURT, NEW DELHI - 110003

DATE: **08.04.2026**

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EMAIL ID: [rupalmohinder@gmail.com](mailto:rupalmohinder@gmail.com)

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI**

**OA NO. 1348 OF 2024**

**IN THE MATTER OF:**

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**AFFIDAVIT FILED ON BEHALF OF RESPONDENT No. 9 - KALINDI COLLEGE**

I, Prof. Meena Charanda, Offg. Principal, Kalindi College D/O Prof. Tej Singh aged about 51years R/o Plot No. 622, S.F. - 3, Vaishali, Sector-1 , U.P. - 201012 presently working as Offg. Principal of Kalindi College at Block 49, East Patel Nagar, New Delhi 110008, do hereby solemnly affirm and submit as under:

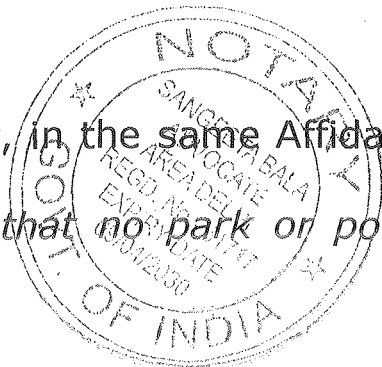
1. I am well conversant with the facts and circumstances of the case on the basis of the record maintained by the Respondent College in its ordinary course and can accordingly depose to the same on behalf of Kalindi College.
2. I have gone through the contents of the Application filed by the Petitioner and in order to deal with the same seek liberty to file the short affidavit so far as the College is concerned.



3. I am serving the Respondent No. 7 College since the year 2006. I have never seen any water body/lake/pound existing within the territorial boundary of the College. I have also enquired from the other senior employees of the College who have also stated the same. Even as per the record available with the College there is no mention anywhere about the existence of any lake falling within the boundary/Campus of the College.

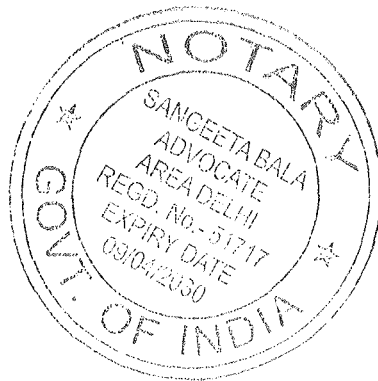
4. It is also pertinent to mention that DDA also in its affidavit dated 12.08.2025 filed in the present application in para 18 has submitted that *"as per the records of the answering respondents, the area under reference i.e., Faith Academy/Kalindi College/Tank Road/Anand Puri Colony falls in Sub-Zone B6 of the Planning Zone B. The broad land use of referred lands i.e., Faith Academy (Land allotted to Christian Education Society) alongwith its playground and Kalindi College is designated as Public and Semi-Public (College) as per the Land Use Plan – 2021 of Planning Zone B"*.

5. Further, in the same Affidavit filed by DDA in para 19 *"it is stated that no park or pound is marked or shown in the*



*Sub-Zonal Plan 1962 for Sub-Zone B6, the Land Use Plan – 2001/2021 of Planning Zone B, or in the Special Area Plan – 2001/2021”. Also in para 22 of the Affidavit filed by DDA it is again stated that “no water body existed or can be found under the land record of the area for which the original application has been filed, and the park and pond/water body at Khasra No. 578(Prasad Nagar) is at a distance from the said area, and duly maintained by DDA. This fact was also confirmed from the status of water bodies uploaded on the official website of the Wetland Authority of Delhi”.*

6. Thus, the present Original Application has no merits as far as the Respondent College is concerned and the same may accordingly be dismissed at the outset.
7. It is prayed accordingly that the present Original Application be dismissed qua Respondent No. 7 College.



  
**DEPONENT**

**VERIFICATION:**

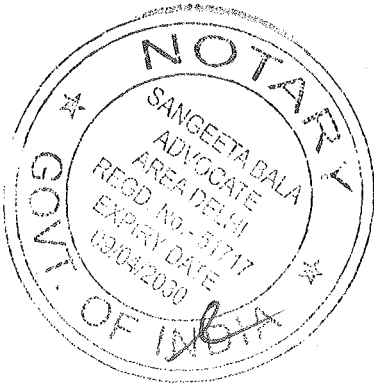
Verified on this 8<sup>th</sup> day of April, 2026 that the contents of a foregoing affidavit are true and correct and nothing stated therein is false or concocted.

08 APR 2026

**DEPONENT**

*Prof. Meena*

I Identify the Exponent/Deponent who has Signed in my Presence



CERTIFIED THAT THE DEPONENT  
Shri / Smt. / Km. *Prof. Meena Chasarda*  
S/o. W/o. D/o. *Principal*  
R/o. *Mohinda J.S. Rupal*  
Identified by Shri/Smt. *Sangeeta*  
has solemnly affirmed before me at Delhi  
on 08 APR 2026 Sl. No. 107/69  
that the contents of the affidavit which  
have been read over & explained to him/her  
are true and correct to his/her knowledge

*Sangeeta*  
NOTARY PUBLIC GOVT. OF INDIA

## IN THE HIGH COURT OF DELHI AT NEW DELHI

<b>ANAND PURI GOVIND GARH TANK</b> <b>ROAD RESIDENT WELFARE ASSOCIATION</b>	..... Plaintiff(s)/ Petitioner(s)
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-VERSUS-

<b>GNCTD &amp; ORS.</b>	.....Defendant(s)/ Respondent(s)
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**VAKALATNAMA**

I/We Prof. Meena Charanda, Offg. Principal, Kalindi College, East Patel Nagar, Delhi-110008 do hereby appoint and retain

**MOHINDER J.S. RUPAL****ADVOCATE****212A BLOCK III, LAWYERS CHAMBER DELHI HIGH COURT 110003****A9A FRIENDS COLONY EAST NEW DELHI 110065**

hereinafter called Advocate to be my/our Advocates in the above noted case and further authorize them:

To act appear and plead in the above noted case in this Court or in any other Court in which the same be tried/ heard and also in the Appellate Courts.

To sign, file verify and present pleadings, replications, Appeals, cross-objections, or petitions for execution or review revision restoration withdrawal, compromise applications or other petitions replies, objections or affidavits or other documents as may be deemed necessary of proper for the prosecution of said case in all its stage. To file and take back documents.

To withdraw, or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the proceedings.

To deposit, draw and receive money of and to do all other acts and things which may be necessary to be done for the prosecution of the said case.

To appoint instruct any other Legal practitioner to exercise the power and authorities hereby conferred upon the Advocate whenever necessary and sign the power of attorney on my/our behalf.

And I/We the undersigned do hereby authorize the Advocate or their substitutes in the matter as my/our own acts and purposes.

And I/We undertake that I/We or my/our Advocates for appearance when case is called on in Court all hearings will confirm the Advocate as their substitute responsible to the result of the said case is, called up for the hearing.

And I/We the undersigned do hereby agree that I/We shall not claim any compensation, nor the Advocate/s shall be liable for any compensation if he/she fails to appear in the court or fails to conduct or withdraws from the case due to non-payment of fee as per settlement or for reason of any request/ call given by Bar Association/s or Council/s.

And I/We the undersigned do hereby agree that I/We shall not claim any compensation, nor the Advocate/s shall be liable for any compensation if he/she fails to appear in the court or fails to conduct or withdraws from the case due to non-payment of fee as per settlement or for reason of any request/ call given by Bar Association/s or Council/s.

And I/We the undersigned do hereby agree that I/We shall not claim any compensation, nor the Advocate/s shall be liable for any compensation if he/she fails to appear in the court or fails to conduct or withdraws from the case due to non-payment of fee as per settlement or for reason of any request/ call given by Bar Association/s or Council/s.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us this

ON 08.04.2026

Accepted

Advocates

PETITIONER/RESPONDENT No.

OFFG. PRINCIPAL  
KALINDI COLLEGE



Jitendar Kumar &lt;jitendarjks9560@gmail.com&gt;

**ANAND PURI GOVIND GARH TANK ROAD RESIDENT WELFARE ASSOCIATION  
VS GNCTD&ORS**

1 message

**6****Jitendar Kumar** <jitendarjks9560@gmail.com>

Wed, Apr 8, 2026 at 4:53 PM

To: advvinay10@gmail.com, mohinder rupal &lt;rupalmohinder@gmail.com&gt;, Hardik Rupal &lt;hardikrupal@gmail.com&gt;, aishwaryamalhotra11@gmail.com, Triptasharma2212@gmail.com

Dear sir please find attached PDF Counter affidavit filed respondent no 9 kalindi College

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REGARDS

*JITENDAR SRIVASATAV COURT CLERK  
CHAMBER: 212 A, Block III Delhi High Court  
New Delhi  
MO.7080843376  
Email. [jitendarjks9560@gmail.com](mailto:jitendarjks9560@gmail.com)*

**ANAND PURI GOVIND.pdf**

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